

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3522 of 2021**

-----  
Uttam Kumar Yadav ... .. **Petitioner**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**  
-----

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

-----  
For the Petitioner : Mr. Lalit Yadav, Advocate  
For the State : Mr. Shailendra Kr. Tiwari, Spl. P.P.  
-----

02/13.04.2021 Heard Mr. Lalit Yadav, learned counsel for the petitioner and Mr. Shailendra Kr. Tiwari, learned Spl. P.P. for the State.

The petitioner is an accused in connection with Deoghar (Cyber) P.S. Case No. 82 of 2020.

The house of the petitioner was raided by the Police and one mobile and SIMS were recovered. He was suspected to be involved in cyber crime.

The petitioner is in custody since 01.12.2020. It has been stated that the petitioner does not have any criminal antecedent.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-II, Deoghar in connection with Deoghar (Cyber) P.S. Case No. 82 of 2020, subject to the condition that one of the bailors should be a close relative of the petitioner.

**(R. Mukhopadhyay, J.)**